

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### Petition Nos. 188/2009, 265/2009, 266/2009 and 267/2009

Sub: Petition under Section 79 (1) of the Electricity Act, 2003. Denial of open access by State Load Despatch Centre, Karnataka.

Date of hearing : 18.5.2010  
Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

#### **Petition No. 188/2009**

Petitioner : Narayanpur Power Company Pvt. Ltd., Bangalore  
Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore  
2. Gulbarga Electricity Supply Company Ltd., Gulbarga  
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

#### **Petition No. 265/2009**

Petitioner : Gem Sugar Ltd. Bangalore  
Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore  
2. Hubli Electricity Supply Company Ltd., Dharwad  
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore  
4. Reliance Energy Trading Co. Ltd., Mumbai

#### **Petition No. 266/2009**

Petitioner : Bannari Amman Sugars Limited, Bangalore

Respondents : 1. Karnataka Power Transmission Corporation Limited, Bangalore  
2. Sri Chamundeshwari Electricity Supply Company, Mysore  
3. State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

**Petition No. 267/2009**

Petitioner : Shri Renuka Sugars Ltd. Belgaum

Respondent : Chief Engineer (Electricity), State Load Despatch Centre, Karnataka Power Transmission Corporation Ltd., Bangalore

Parties present : Shri Nitin Mishra, Advocate, NPCPL  
Shri Anand K. Ganesan, Advocate, KPTCL

These applications have been made *inter alia* alleging denial of open access by KPTCL in contravention of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time.

2. Learned proxy counsel for the petitioners submitted that the counsel appearing in these matters was unable to appear before the Commission due to personal difficulties. Similarly, learned counsel for the respondent submitted that the affidavits containing the orders of the High Court referred to, with an explanatory note as to how the actions of SLDC are supported by the interim orders of the Hon'ble High Court has been filed except Petition No. 188/2009. He requested for a short adjournment to file submission in Petition No. 188/2009.

3. The Commission allowed the request of the learned counsel for the petitioner and respondents.

4. These applications shall be notified for hearing on 15.6.2010.

Sd/-  
(T.Rout)  
Joint Chief (Law)